

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.111- IA /451(AHM) 2024
In
C.P.(IB)/70(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

STCI FINANCE LIMITED
Vs
Aditya Ramniwas Dhoot

.....Applicant

.....Respondent

Order delivered on 29/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Bhupendra Dave, Advocate
For the Respondent :

ORDER

IA/451(AHM) 2024

This is an application filed under Section 60(5) & Rule 11 of NCLT Rules, 2016 by Financial Creditor, STCI Finance Limited to take on record the Report under Section 99(1) read with section 99(7) by the Resolution Professional.

Let notices be issued to the Personal Guarantor / Corporate Debtor returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Personal Guarantor / Corporate Debtor along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The the Personal Guarantor / Corporate Debtor are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 10.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)